

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of August, 2026

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.8.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	326/MP/2026	SJVNL	Petition under Regulation 65(7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 and its amendments from time to time for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2023-24 in respect of Nathpa Jhakri Hydro Power Station (On admission)
	2.	370/MP/2026 alongwith I.A.No.128/2026	FEPL	Petition under Section 79 of the Electricity Act read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended from time to time) ("GNA Regulations"), and Regulation 65 of the Conduct of Business Regulations, 2023 (as amended) seeking relief that financial closure has been completed before the cut-off date and consequential reliefs (Interlocutory application for ex-parte interim reliefs) (On admission)
	3.	324/TD/2026	SEL	Petition, is seeking to surrender its Category V Trading License in terms of Regulation 20(3) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	4.	328/AT/2026	TRETL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by TUMKUR-II RE TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	5.	329/TL/2026	TRETL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to TUMKUR-II RE TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	6.	195/TL/2026	KPS3TL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID KPS3 Transmission Limited
	7.	289/MP/2026	TPREL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 190 MW Solar Project at Gadag-II PS for the purpose of extension in waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the

				Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 22.4.2026 and Addendum dated 14.1.2026.
	8.	239/MP/2021 alongwith I.A.No.47/2023	GTPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to change in law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions (Interlocutory application for interim reliefs).
	9.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3(Part-Heard).
	10.	278/MP/2023	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 31.03.2021 in Petition No 104/TT/2020 directing bilateral billing and payment of Transmission Charges by the Respondent Intra-State Transmission Licensee to the Petitioner on account of delay in commissioning of its downstream transmission network.
	11.	279/MP/2024 alongwith I.A.No.51/2025	Dahda Nagar	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 ("Act") for adjudication of disputes between the Petitioner - DNH & DD Power Distribution Corporation Limited and the Respondent No 1, Ratnagiri Gas and Power Pvt. Ltd., in relation to RGPPL's demand of fixed charges and late payment surcharge by the Respondent No. 1 from the Petitioner (Interlocutory application for deletion of the name of Respondent No. 2 (AEPL)).
	12.	853/MP/2025 alongwith I.A.No.118/2026	POSOCO	Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 for determination of fees and charges of NLDC and RLDCs for the control period 2024-29(Interlocutory application for interim reliefs)
	13.	614/MP/2025	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Limited has failed to comply with the directions issued

				by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003, and consequently, seeking for directions upon the said Respondent No.1 to make the payments to the Petitioner in accordance with the benchmark energy charge rate prescribed by the Ministry of Power under the aforesaid directions issued under Section 11, amongst other reliefs.
	14.	969/MP/2025	KPL	Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.
	15.	49/MP/2026	NHPC	Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.
	16.	75/MP/2026	HCSPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking appropriate reliefs with regard to utilisation of connectivity, compliance with conditions subsequent, acceptance of land documents, and conversion of connectivity under the relevant provisions of the GNA Regulations.
	17.	156/MP/2026	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 1.4.2024 to 31.3.2029 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Regulations, 2024.
	18.	149/MP/2026 alongwith I.A.No.104/2026	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India Limited in connection with the Grant of connectivity for 73 MW to the Petitioner herein at Solapur PG (Interlocutory application seeking interim directions to permit the Petitioner to carry out all necessary formalities for achieving Commercial Operation of the Project).
	19.	186/MP/2026 alongwith I.A.No.62 & 74/2026	AEPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System)

				Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 01.02.2024 under application no. 2200000142 (Interlocutory Application seeking interim directions and to approve the change of connectivity route).
4.8.2026 Tuesday At 2.30 P.M. Miscellaneous Petitions Through Hybrid Mode	20.	265/MP/2022 alongwith I.A.No.63/2023	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory application seeking additional prayers) .
	21.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of th
	22.	261/MP/2024	APSPDCL	Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.06.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (formerly Mittal Processors Pvt. Ltd.)
	23	296/MP/2025	MePDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.06.2024 and, for revocation of the inter-state trading license granted to M/S Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited)
	24.	695/MP/2025	VGEPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.
	25.	715/MP/2025	GPIPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.
6.8.2026 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	239/TL/2026	B-IIITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission

Through Video-Conferencing				License to POWERGRID Bhadla III Transmission Limited.
	2.	675/TL/2025	PMRTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to POWERGRID Mahan Rewa Transmission Limited.
	3.	202/TL/2026	DPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of a separate Transmission Licence to Dhule Power Transmission Limited for the project to be implemented under the Regulated Tariff Mechanism.
	4.	322/TD/2026	PI GCPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state Category-V trading licence.
	5.	252/MP/2026	CTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003, for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 1, as the Security Trustee, acting for the benefit of the Lender, Respondent No. 2.
	6.	186/MP/2026 alongwith I.A.No.62 & 74/2026	AEPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 01.02.2024 under application no. 2200000142 (Interlocutory Application seeking interim directions and to approve the change of connectivity route).
	7.	346/MP/2020	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003, for adjudication of disputes between DVC and PSPCL and for directions.
	8.	188/MP/2021 alongwith I.A.Dy.No.595/2026	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 (Interlocutory application for placing on record additional documents).
	9.	218/MP/2022 along with IA No. 112/2025	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka (Interlocutory application for placing on record subsequent development).
	10.	105/MP/2023 along with IA No. 110/2025	APPCC	Petition for seeking directions to CAPL to pay the balance amount in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the PPA dated 23.3.2007 between CAPL and

				Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka, and Tamil Nadu, along with interest till actual date of payment and for further directions to CAPL to pay interest on delayed payment with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantee (Interlocutory application for placing on record subsequent development).
	11.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP dated 6.4.2018 read with PPA executed on the same date.
	12.	238/MP/2023	SPGCL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.
	13.	248/MP/2023	GMRWEL	Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023 (Part-heard).
	14.	251/MP/2023	SABSR-11PL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.
	15.	380/MP/2023 alongwith I.A.No.81/2026	NTPCREL	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreement dated 01.06.2022 executed between Petitioner and Solar Energy Corporation (Interlocutory application for amendments of the Petition).
	16.	45/MP/2024	PGCIL	Petition under Regulation 35(3)(c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of expenditure of Capital Spares consumed during the period during the period from 1.4.2019 to 31.3.2024.
	17.	153/MP/2024	NTPCREL	Petition under 79 (1) (f) of the Electricity Act, 2003 seeking an appropriate adjustment/compensation to offset financial/commercial impact of change in law events under Article 17 of the Power Purchase Agreements (PPA) dated 25.11.2021 executed between the NTPC REL and the Respondents and seeking an extension of the scheduled commercial operation date under Article 2.2 (b) and Article 2.4 (c) of the PPAs and revision of tariff.

	18.	177/MP/2024	TWEPL	Petition under Sections 79 (1)l and 79(1)(f) of the Electricity Act, 2003, in relation to discrepancies caused by Respondent SLDC in computing the Deviation and Settlement Mechanism (DSM) charges, by adopting methods / procedure which are in contravention of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2022, and Respondent's failure to rectify the same.
	19.	248/MP/2024	OSEL	Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (DSM Regulations) along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/- along-with Late Payment Charges, if any.
	20.	232/MP/2024	TWEPL	Petition under Sections 66 and 79 of the Electricity Act, 2003, read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022,
	21.	171/MP/2024	NLCIL	Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.
	22.	258/MP/2024	TPTCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 Inter-alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with interest.
	23.	331/MP/2024	SUL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.
	24.	581/MP/2025	PTCIL	Petition under Sections 79(1)(f) of the Electricity Act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (Earlier Teesta Urja Ltd.) to NDMC through the Petitioner under a back-to-back arrangement for the month of April 2022 amounting to Rs. 10.89 Crore and for the month of May 2022 amounting to Rs. 0.46 Crore, Open Access Charges of Rs. 0.09 Crore along with Late Payment Surcharge.

	25.	331/MP/2025	CSPJPL	Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG.
	26.	304/MP/2025	SEIL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.
	27.	805/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking appropriate directions upon the Respondents to pay the deducted amount from the monthly Energy bills and Supplementary bills issued by the Petitioner in terms of the Power Supply Agreement dated 18.2.2016 and subsequently amendments thereto.
	28.	976/MP/2025	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.2.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/ withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and Interest, respectively.
	29.	65/MP/2025 alongwith I.A.No.121/2025	RSAPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited.
	30.	177/MP/2025 alongwith I.A.Dy.No.534/20 26	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 65, 67 & 68 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and in terms of CERC's Order dated 13.08.2021 passed in Petition No.6/SM/2021 as well as Order dated 29.11.2024 passed in Petition No.4/SM/2024 seeking Supplementary Tariff in respect of implementation of Flue-Gas Desulphurization

			System in the coal based Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited in District Anuppur of Madhya Pradesh in compliance of the Revised Emission Standards prescribed by MoEFCC's Notification dated 7.12.2015 (Interlocutory application moved by UPPCL for initiation of investigation and appointment of investigating authority and for issuance of appropriate directions)
31.	229/MP/2026 alongwith I.A.No.75/2026	SC4PIL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of time for the start date of connectivity and associated milestones on account of delays beyond the control of the Petitioner (Interlocutory application for interim reliefs).
32.	242/MP/2026	LBPTL	Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with the relevant provisions of the Transmission Service Agreement dated 14.02.2025, seeking declaration of Force Majeure and ancillary reliefs.
33.	285/MP/2026 alongwith I.A.No.98/2026	SEPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 on account of unforeseeable and uncontrollable events (Interlocutory application for interim reliefs).
34.	123/MP/2026 along with IA No. 39/2026	ARIPL	Petition under Section 79 (1) l of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking harmonisation of timeline for financial closure and Project Commissioning with the extended start date of connectivity.
35.	249/MP/2026	GSPL	Petition under Section 79 (1)(c) & (f) read with Sections 38 (2)(b) & (c) and 40 (a) of the Electricity Act, 2003 seeking compensation (along with interest) for generation losses suffered by Gorbea Solar Pvt. Ltd. due to delay in operationalization of the GNA and construction of the transmission system required for evacuation of power by Respondents.
36.	263/MP/2026 along with IA No.92/2026	ASPL	Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.08.2024 (as amended) executed between Anboto Solar Private Limited and NTPC Limited, seeking (i) a declaration that the delay in commencement of supply from the Petitioner's solar power project has occurred due to delay in readiness of the ISTS substation at the Delivery Point, including readiness of the power evacuation and transmission infrastructure of the ISTS network

				and operationalisation of GNA, constituting a delay beyond the control of the Petitioner within the meaning of Article 4.5.2 of the PPA, (ii) consequent revision of the Scheduled Commencement-of-Supply Date in accordance with Article 4.5.2 of the PPA and aligned with the availability of the transmission system, and (iii) consequential reliefs, including waiver of any adverse contractual consequences arising on account of such delay. (Interlocutory application for interim directions)
	37.	58/MP/2026 along with IA Nos. 14/2026 & 44/2026	VSUPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.(Interlocutory applications for interim directions and for placing on record subsequent developments)
	38.	257/MP/2026 alongwith I.A.No's 89 & 90/2026.	VSUPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.2, 7.1, 37.10, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 ("GNA Regulations"), in relation to the non-grant / non processing by the Central Transmission Utility of India Limited of the Petitioner's Application dated 23.06.2025 for enhancement/ inclusion of 33 MW solar capacity within the 163.2 MW connectivity granted to the Petitioner at 220 kV Pachora SEZ PP (Interlocutory application for urgent listing and interim directions).
	39.	175/MP/2026	RSPPL	Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
	40.	244/MP/2026 alongwith I.A.No.85/2026	WBSEDCL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 05.01.2011 and Power Purchase Agreement dated 25.03.2011, for setting aside and/ or quashing the invoices raised by the Respondents pursuant to the orders dated 11.2.2026 and 25.3.2026 Petition No. 305/MP/2015 (Interlocutory application for stay of the operation and enforcement of the Impugned Invoices and restrain the Respondents from taking any coercive or adverse action, including levy of Late Payment Surcharge) (on maintainability).
6.8.2025 Thursday At 2.30 P.M.	41.	28/RP/2026	KPL	Petition seeking review of the Order dated 30.5.2019 read with corrigendum dated 26.6.2019 in Petition No. 227/MP/2017 (On admission).

Through Video-Conferencing	42.	27/RP/2026	THDC	Petition for review of Order dated 31.3.2026 in Petition No. 485/GT/2024 filed by THDC India Limited (on admission).
	43.	25/RP/2026	NLCIL	Petition seeking review of the order dated 7.4.2026 in petition No. 824/TL/2025.
	44.	17/RP/2026	HPPC	Petition for review of the Order dated 28.2.2026 in Petition No. 126/MP/2017.
	45.	3/RP/2026	PTL	Petition seeking review of the Order dated 26.11.2025 in Petition No. 254/MP/2023.
Coram: Chairperson Member (Tech.) Member (Law)	46.	31/RP/2024	CSPDCL	Petition for review of the Order dated 1.5.2024 in Petition No. 109/MP/2023.
	47.	11/RP/2025	RGPL	Petition seeking review of the order dated 20.6.2025 in Petition No. 344/MP/2020.
	48.	1/RP/2026	PGCIL	Petition seeking review of the Order dated 12.11.2025 in Petition No. 3/TT/2023
Coram : Chairperson Member (Tech.)	49.	12/RP/2025	PGCIL	Petition seeking review of the Order dated 1.5.2025 in Petition No.132/TT/2023.
11.8.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1	334/MP/2026	DVC	Petition under Section 79(1)(b)&(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement (PPA) Dated 19.6.2025 executed between the Respondents, seeking a declaration that change in rate of Goods and Services Tax on renewable energy devices from 12% to 50/0 w.e.f. 17.9.2025 under Notification NO.9/2025-Central Tax (Rate) is a 'Change in Law' (On admission)
	2.	Diary No.604 &605/2026	BSUL	Petition under Section 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (GNA Regulations), seeking extension of the timeline for achievement of financial closure till 30.6.2027 consequent to the extension of the timeline for scheduled commissioning date to 30.6.2028 or in the alternative, condone the delay of 20 days in the submissions of loan Sanction letter dated 20.7.2026 as financial closure document for its 1200 MW Jalaun Ultra Mega Solar Power Park ("Project") granted by the Ministry of New and Renewable Energy ("MNRE") vide letter dated 18.3.2026 in terms of Regulation 11A (2) of the GNA Regulations and for setting aside of the communication dated 5.8.2026 issued by the Respondent ("CTUIL"), threatening revocation of the Connectivity granted to the Petitioner (Interlocutory application for interim directions).(On admission)
	3.	371/TL/2026	KITL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to KAKINADA I TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	4.	372/AT/2026	KITL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by KAKINADA I TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

	5.	348/TD/2026	EETS	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	6.	351/TL/2026	Rajasthan IVATL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 5 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of transmission licence in respect of the RTM schemes approved by Central Transmission Utility of India Limited vide Office Memorandum dated 20.01.2025 and 5.5.2025.
	7.	295/TL/2026	KRTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to Kurnool IV REZ Power Transmission Limited
	8.	296/AT/2026	KRTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Kurnool IV REZ Power Transmission Limited.
	9.	111/MP/2014	HEGCPL	Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term Open Access in inter-State transmission and related matters) Regulations, 2009(Received by Remand)
	10.	1004/MP/2025 alongwith I.A No.181/2026	TPSL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 inter alia seeking directions for acceptance of Capex LC to fulfil the requirement of submitting documents demonstrating achievement of financial closure(Interlocutory application for the amendments of the Petition).
	11.	20/MP/2026 alongwith I.A. No.6/2026 & 106/2026	TPREL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 inter alia seeking directions against Central Transmission Utility of India Limited to accept documents submitted by Tata Power Renewable Energy Limited demonstrating achievement of financial closure (Interlocutory application for interim reliefs and seeking restoration of 101 MW connectivity at Kallam PS).
	12.	1014/MP/2025 alongwith I.A.No.131/2025	RSPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this

				Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioners Connectivity dated 10.09.2021 (Interlocutory application for urgent listing and interim directions).
	13.	126/MP/2022	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of order dated 20.1.2022 read with Corrigendum order dated 4.2.2022 passed by this Commission in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.
	14.	247/MP/2023	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking directions for payment of compensation towards allowed Change in Law events (in terms of supplementary invoices raised by GMR Warora Energy Limited) and execution/implementation of Orders passed by this Commission in terms of Judgment dated 03.03.2023 passed in Civil Appeal No. 684 of 2021 and Judgment dated 20.04.2023 passed in Civil Appeal No. 11095 of 2018 & Batch, and order dated 03.07.2023 and 12.07.2023 in MA No. 1325 of 2023 in Civil Appeal No. 39 of 2021 and Order dated 14.07.2023 in MA No. 1479 of 2023 in Civil Appeal No. 39 of 2021 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH and DD Power Corporation Limited in relation thereto.
	15.	376/MP/2023	KSKMPL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 for adjudication of disputes between the parties on the wrongful recovery and appropriation of amounts by the Respondent, Gujarat Urja Vikas Nigam Limited (Part-heard).
	16.	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007 (Part-heard).
	17.	106/MP/2024	HPPC	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.
	18.	180/MP/2024	ASIPL	Petition under Section 79(1)(f) read with Sections 79(1)(b) of the Electricity Act, 2003 and Article 16.3.1 of the Power Purchase Agreement dated 04.09.2018 inter alia seeking a declaration that pursuant to part-commissioning of the Project due to force majeure events, the Petitioner is not liable to pay any liquidated damages or any other sum, and is entitled to seek a refund of the liquidated damages erroneously collected by the Respondent.
	19.	368/MP/2025	NTPC	Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.1.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate

				action against the Respondent for non-compliance of the directions of this Commission.
	20.	305/MP/2025	MPPMCL	Petition for modification in PSA executed with PTC India Ltd on dated 30.05.2005, clause 10.1 (ii) (for Sale of Power from M/s Lanco Amarkantak Power Ltd (Now known as Korba Power Ltd) and in PSA on dated 16.1.2007, Clause 9.1.3, (for sale of Power from M/s SUGEN)
	21.	770/MP/2025 alongwith I.A.No.80/2025	VRPL	Petition under Section 79 of The Electricity Act 2003, Regulation 15 of CERC Conduct of Business Regulation and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 seeking termination of the connectivity and GNA and termination of the Power Purchase Agreement (PPA) dated 10.9.2021 along with amendment thereof executed between Viento Renewables Private Limited and Solar Energy Corporation of India Limited without any financial liability.
	22.	851/MP/2025	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 4.7.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.9.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.3.202.
	23.	40/MP/2026	PCKL	Petition under Section 79(1)(f) and 79(1)(k) of the Electricity act, 2003 read with Regulation 13(11) of the CERC (sharing of inter-state transmission charges and losses) regulations, 2020, procedure no.5.12 of NLDC'S procedure for computation and sharing of inter-state transmission system charges and regulation 111 to 113 & 115 of CERC (conduct of business regulations) 1999 for directions to NLDC to implement the provisions of sharing regulations 2020, the central electricity regulatory commission (connectivity and general network access to the inter-state transmission system) (first amendment) regulations, 2023 dated 27.01.2023 and detailed procedure and to exclude the quantum of power flow in STU network.
	24.	208/MP/2026	NTPCREL	Petition under Section 79 (1) (a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements dated 03.06.2021 seeking declaration of the Working Group Report, 2022 as a Change in Law Event and consequential determination of quantum and mechanism of compensation on account of change in law event.
	25.	25/MP/2026	NTPC	Petition under Sections 79(1) of the Electricity Act, 2003 and the CERC Conduct of Business Regulations, 2023 for seeking relief of under-

				recovery of fixed charges for NTPC's gas-based stations.
	26.	67/MP/2026	ONGCTPC	Petition seeking recovery of capacity charges for the period of non-availability of fuel for reasons beyond the control of the Petitioner and relaxation of operating norms for the 726.6 (2 x 363.3) MW combined cycle gas-based power Palatana project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024.
	27.	55/MP/2026 alongwith I.A.No.60/2026	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.01.2014 (Procurers PPA) and Power Purchase Agreement dated 20.01.2014 (PTC PPA) seeking directions against UPPCL/PTC for payment of Change in Law compensation on account of shortfall of coal(Interlocutory application for directions).
	28.	171/MP/2026	NHPC	Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for Non-compliance with statutory and Regulatory obligations.
13.8.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Video- conferencing	1.	374/MP/2026 alongwith I.A.No.130/2026	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 2023 seeking Declaratory and Consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations (Interlocutory application for urgent listing) (On admission).
	2.	375/MP/2026	GUVNL	Petition under Sections 79(1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements dated 22.4.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited seeking approval of the second Supplemental Power Purchase Agreement dated 23.3.2026 (On admission)
	3.	345/MP/2026	JBVNL	Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 36(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for reimbursement of expenditure towards establishment of Centralized Security Operation Centre (OT SOC) for substations as additional Operation and Maintenance expense (On admission)
	4.	101/MP/2010	PGCIL	Petition under Regulations 12, "Power to remove difficulties" & Regulations 13 "Power to Relax" of the CERC (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007 as details in the petition (Remand matter)
	5.	191/MP/2019	NETCL	Petition under Section 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of the

				Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 seeking relaxation of Operation and Maintenance norms specified under Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (On Remand).
	6.	206/TL/2026	IPTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024, seeking grant of a separate Transmission Licence to Ishanagar Power Transmission Limited for the project to be implemented under the Regulated Tariff Mechanism.
	7.	303/TD/2026	Amp EMPL	Petition under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 9(4) and Section 15(1) of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category V to Category IV.
	8.	129/TD/2026	SIPL	Application under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V_license for Inter-State trading of Electricity in all States and Union Territories of India.
	9.	149/MP/2026 alongwith I.A.No.104/2026	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India Limited in connection with the Grant of connectivity for 73 MW to the Petitioner herein at Solapur PG (Interlocutory application seeking interim directions to permit the Petitioner to carry out all necessary formalities for achieving Commercial Operation of the Project).
	10.	175/MP/2026	RSPPL	Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
	11.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited from Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.

	12.	339/MP/2022	TREPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between Tunga Renewable Energy Private Limited and Solar Energy Corporation of India Limited seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW Wind Power Project being set up by Tunga Renewable Energy Private Limited in Karnataka.
	13.	340/MP/2022	IL&FS	Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Limited for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt.
	14.	341/MP/2022	IL&FS	Petition under Section 79, including 79(1) (b), 79(1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.
	15.	282/MP/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event (Part-Heard).
	16.	300/MP/2023	JSWRE2L	Petition under Section 79(1)©, Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 ("Act") seeking issuance of directions to supply of power to a third party due to delay in operationalisation of LTA.
	17.	272/MP/2024	LHPL	Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner.

	18.	371/MP/2024	JHPL	Petition under section 79 of the Electricity act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General network access to the inter-state transmission system) regulations, 2022 along with regulation 65 of the CERC (conduct of business) regulations 2023, seeking relief(s) against central transmission utility of India limited in connection with the in-principle grant of connectivity for 300 mw to the petitioner herein at davangere district in state of Karnataka.
	19.	415/MP/2024	NRLDC	Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.
	20	757/MP/2025 alongwith IA No.93/2025	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDC) under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003. (Interlocutory application for interim reliefs).
	21.	911/MP/2025 alongwith I.A.No.96/2026	ERAPL	Petition under Section 79 of the Electricity Act, 2003, read with Article 12 of the Power Purchase Agreement dated 28.11.2023 executed between Eden Renewable Alma Private Limited and Solar Energy Corporation of India Limited, seeking approval of and consequential relief for Change in Law events(Interlocutory application for amendments of the Petition).
	22.	198/MP/2026	AJPPL	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 17.04.2017 seeking declaration of CEA Regulations, 2019 and Working Group Report, 2022 as Change in Law Events and consequential determination of quantum and mechanism of compensation on account of change in law event.
	23.	173/MP/2026	NLCIL	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Articles 10 and 11 of the Power Usage Agreements / Supplementary PUAs seeking compensation on account of issuance of GST Notifications by the Government of India and treating the same as Change in Law for 510 MW Solar Photovoltaic (PV) Power Station (Tranche -III) under CPSU

				Scheme-Phase-II, pursuant to liberty granted by this Commission vide Order dated 31.12.2025.
13.8.2026 Thursday At 2.30 P.M Through Physical Mode.	24.	345/MP/2023 alongwith I.A.No.86/2023	WKTl	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 6.1.2016 (Interlocutory application seeking stay) (Part-heard).
	25.	410/MP/2024	PSPCL	Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi (Part-heard)
13.8.2026 Thursday At 2.30 P.M. Coram: Chairperson Member (Tech.) Member (Law) Through Physical Mode.	26.	11/RP/2026	PGCIL	Petition seeking review of the Order dated 27.1.2026 in Petition No. 311/TT/2022.
	27.	25/RP/2025 alongwith I.A. No. 135/2025	MPPMCL	Petition for review of order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application seeking condonation of delay)
	28.	9/RP/2024 alongwith I.A.Nos.19/2024 & 134/2025	KTl	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025.
18.8.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	332/MP/2026	AREL4H	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (On admission)
	2.	265/MP/2026	AHEJ5L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 27.07.2021 (along with its amendment dated 21.08.2023), seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 600 MW ISTS connected, Hybrid Power Project for which PPA has been executed between the Petitioner i.e. Adani Hybrid Energy Jaisalmer Five Limited, and Solar Energy Corporation of India Limited (On admission).
	3.	312/MP/2026	NTPC	Petition under Section 79(1) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relief for auxiliary power consumption and transmission charges for units under shutdown and relief for relaxation of norms for start-up oil (On admission)
	4.	309/MP/2026	SECIL	Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 seeking declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance as a Change in Law event in terms of the Article 10 of the Power Usage Agreement for supply from 300 MW project of SECI at Andhra Pradesh (Ramagiri) (out of the total capacity of 1200 MW) and further direct the procurer discom to pay compensation along with carrying cost to SECI towards the additional amount incurred on account of such change in law event, in terms of the liberty given in Petition no. 617/AT/2025 to seek change in law relief (On admission).
	5.	Diary No. 499 & 593/2026	ERGS1	Petition for approval for creation of security interest under Sections 17(3) & 17(4) of Electricity Act, 2003 over Petitioner's Assets in favour of Respondent No. 2 (including its

			assignees, transferees, novates) for the purpose of Petitioner's Transmission Project (Interlocutory application for urgent listing).
6.	Diary No.582/2026	DPIPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), seeking appropriate directions in furtherance of the Order dated 31.05.2026 passed by this Hon'ble Commission in Petition No. 1015/MP/2025 and the subsequent Order dated 10.07.2026 passed in Petition No. 11/SM/2026 (On admission).
7.	282/MP/2021	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism
8.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA
9.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.
10.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
11.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
12.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
13.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking

				specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
	14.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
	15.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
	16.	87/MP/2024	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and Section 19 of Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, inter alia, seeking a direction seeking a direction to the Respondent to pay the outstanding amount of Rs. 11,22,05,158 to the Petitioner against the power supplied by the Petitioner to the Respondent
	17.	306/MP/2022 alongwith I.A.Nos.20&85/20 23,16/2024,79&80 /2026	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Pvt Ltd (Interlocutory applications for impleadment, Application seeking directions, Application moved by R-1 for referring the pending disputes to Arbitration and application moved by the Petitioner for urgent listing).
	18.	53/MP/2023 alongwith IA No. 11/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power RoP in Petition Nos. 167/MP/2023 and Ors. Page 2 of 3 Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof (Interlocutory application for ad-interim stay).
	19.	167/MP/2023 alongwith IA No. 32/2024	SUL	Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dated 17.05.2021 and its Supplementary Agreement dated 8.10.2021 seeking, inter-alia, declaration that invocation of Bank Guarantee No.8143011 G006521 dated 10.6.2021 amounting to Rs. 39.75 Crores (BG) by the Respondents by way of impugned Letter No. 944/UMPP/ 400MW Hydro dated 03.12.2022 is illegal, arbitrary and void abinitio and for direction against the Respondents for refund of t 39.75 Crores along with interest @11.75% p.a. from 5.12.2022, i.e., date of invocation of Bank

				Guarantee, till actual payment thereof to the Petitioner(Interlocutory application for amendments of the prayer)
	20.	258/MP/2023 alongwith IA No. 59/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking setting aside of the letter dated 26.04.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement illegally terminating the agreement(Interlocutory application for interim directions).
	21.	267/MP/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b), 79(1)(c) and 79(1)(f) read with Article 18.1 of the Power Purchase Agreement dated 17.5.2021 executed between the Petitioners and the Respondent No.1, Sikkim Urja Limited seeking direction to Sikkim Urja Limited to pay compensation/ consequential losses and damages on account of non-supply of power from May, 2022 till date.
	22.	216/MP/2026	TUL	Petition under Section 79(1)(f) of Electricity Act, 2003 (Act) read with Article 19.3 of the Hydro Power Purchase Agreement dated 17.5.2021 (HPPA) seeking directions to the Respondents to pay Termination Payment on account of termination of the HPPA vide letter dated 26.4.2023 due to Procurer's default.
	23.	325/MP/2024 along with IA Nos. 78/2024, 105/2024,34/2025 & 19/2026	KRTL	Petition under Sections 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003, along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking appropriate reliefs with regard to extension of scheduled commission date and stay of any coercive measures (Interlocutory application seeking appropriate reliefs for extension of scheduled commissioning date).
	24.	320/MP/2025	ASHL	A petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjith singh & Ors. v Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Private Limited & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited (Part-heard).
	25.	321/MP/2025	JSL	Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.
	26.	667/MP/2025 along with IA No.55/2025	KPS1TL	Petition under Section 79, and Section 79(1)(D) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPSI Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events

				and additional expenditure incurred on account of change in scope of work(Interlocutory application for interim reliefs).
	27.	759/MP/2025	ASEJ1PL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 and 16 of the Power Purchase Agreements dated 31.12.2019 executed between Adani Solar Energy Jaisalmer One Private Ltd. and Solar Energy Corporation of India Limited.
	28.	933/MP/2025	AHEJ2L	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Two Limited and Solar Energy Corporation of India Limited.
	29.	952/MP/2025	AHEJ3L	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Three Ltd. and Solar Energy Corporation of India Limited.
	30	682/MP/2025	PBTSL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 16.10.2020 (TSA) seeking condonation of time overrun & consequential extension of Schedule COD and relief for cost overrun & consequential increase in annual nonescalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Bikaner Transmission System Limited.
	31.	785/MP/2025	PNTSL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Article 12 (Change in Law) of Transmission Service Agreement dated 24.08.2022 related to POWERGRID Neemuch Transmission System Limited.
	32	119/MP/2026	JSWREL	Petition under Section 79 of the Electricity Act, 2003 seeking a relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date.
	33.	219/MP/2026	SATL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 02.11.2020 (TSA) seeking condonation of time over run & consequent extension of Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Aligarh Sikar Transmission System Limited.
	34.	197/MP/2026	SNTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 04.12.2020 (TSA) seeking extension of Scheduled Commercial Operation Date (SCOD) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Sikar Transmission Limited.

	35.	335/MP/2026 alongwith I.A.No.119/2026	AEPL	Petition under Section 79(1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement Supply Date of the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan on account of delays in (i) operationalisation of connectivity granted to the Project at Bikaner II GSS and (ii) grant of approval by Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Maharashtra State Electricity Distribution Company Limited, without levy of any financial obligations (Interlocutory application seeking interim relief).
	36.	320/MP/2026 alongwith I.A.No.116/2026	NLCIL	Petition under section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-state Transmission System) Regulations, 2022 seeking extension of the commissioning date and start date of the connectivity for the 200 MW Bhuj Solar Project granted to the Petitioner (Interlocutory application for interim directions).
	37.	310/MP/2026 alongwith I.A.No.107/2026	AMPIN	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited to grant non-solar hour access for 199 MW at Fatehgarh IV SS as sought by the Petitioner, instead of 166 MW as indicated in the Agenda for the 47th CMETS Meeting (Interlocutory application for directions).
	38.	397/MP/2026 alongwith I.A.Nos.136/2026	GRTJPL	Petition under Section 79 of The Electricity Act, 2003 and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking cancellation of the connectivity granted to the Petitioner on the LoA route and return of the Conn-BGs without encashment(Interlocutory application for interim directions).
	39.	357/MP/2026	KREPL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of time for injection of infirm power for the balance capacity and extend or direct NRLDC to extend the time for First Time Charging for the balance capacity; and under Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relaxation/condonation of delay for filing the present Petition.
18.8.2026 Tuesday	40.	16/RP/2026	NTPC	Petition for review of Order dated 15.1.2026 passed in Petition No. 417/MP/2024.
	41.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the

At 2.30 P.M. Through Hybrid Mode				PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	42.	618/MP/2020	AP Discoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
20.8.2026 Thursday At 10.30 A.M. Transmission tariff Petitions Through Hybrid Mode	1.	344/MP/2026	NTPCREL	Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 01.06.2022 inter alia seeking approval of occurrence of Change in Law and consequential reliefs (On admission).
	2.	342/MP/2026	TPDDL	Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003, Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and terms of Power Sale Agreement dated 26.06.2019 executed between Solar Energy Corporation of India Limited and Tata Power Delhi Distribution Limited seeking a pro-rata share of the liquidated damages recovered by Solar Energy Corporation of India Limited from Adani Solar Energy Jaisalmer Two Private Limited (formerly SBSR Power Cleantech Eleven Private Limited) pursuant to the Order dated 12.2.2026 in Petition No. 192/MP/2021 and Petition No. 235/MP/2023, and consequential reliefs (On admission).
	3.	340/MP/2026	PXIL	Petition under Section 66 of the Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory (Power Market) Regulations, 2021 (PMR 2021), seeking approval for introduction of banking through Petitioner's PRATYAY Platform (On admission).
	4.	347/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 28.2.2022 in Petition No. 193/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (on admission).
	5.	362/MP/2026	STPL	Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023; the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 as amended by the Second Amendment Regulations, 2025, and the Power Purchase Agreement dated 05.01.2011, seeking adjudication of the dispute regarding non-payment of dues towards infirm power injected by Unit-I (660 MW) of the Buxar Thermal Power Project during the period from 21.08.2025 to 13.11.2025, direction for payment of

				₹82.04 Crores along with Late Payment Surcharge, and ancillary reliefs (On admission).
	6.	376/MP/2026	APNRL	Petition under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 seeking initiation of appropriate proceedings against Respondent No. 1 for non-compliance of the Order dated 30.08.2025 passed by this Hon?ble Commission in Petition No. 264/MP/2022 and under Section 79 of the Act read with the principles enshrined in Order XXI Rule 10 of Code of Civil Procedure Code, 1908 seeking execution and enforcement of the order dated 30.08.2025 passed in Petition No. 264/MP/20222 read with order dated 15.08.2020 passed in Petition No. 158/MP/2019 by attachment of Bank Accounts and movable and immovable assets of Respondent No.1(On admission)
	7.	403/MP/2026	VEAPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 inter alia seeking directions to Central Transmission Utility of India Limited to allow consolidation of the quantum of Connectivity capacities granted to the Petitioner pursuant to 03 (three) different Connectivity Applications having same source (wind) aggregating to 124 MW at the same sub-station and the same bay with the same start date of Connectivity and conversion of the said consolidated Connectivity granted under Land Route to the Letter of Award/Power Purchase Agreement Route in terms of Regulation 11A(4) of the GNA Regulations (as amended) on the basis of the Power Purchase Agreement dated 15.4.2026 along with consequential relief(s) thereof (On admission).
	8.	333/TD/2026	RIL	Petition for the revocation of the Category-I trading licence of the Petitioner w.e.f. 1.4.2026; (b) Relax the payment of annual fees for 1.4.2026 to 31.3.2027 under Regulation 23 of the CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	9.	358/MP/2023 alongwith I.A.Nos.90/2023, 33 and 46/2025	TPSL	Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for exparte-stay, and amendments of the Petitions)
	10.	292/MP/2024	TSPNP	Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017- Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a 'Change in Law' event under Article 17 of the Power Purchase

			Agreements and to further direct the Respondents to pay compensation along with carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to Notifications dated 30.09.2021 and to reconstitute the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.2022
11.	971/MP/2025	NBTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra - Bongaigaon Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/ declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief (Part-heard).
12.	340/MP/2025	SECI	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking issuance of direction(s) to the Respondent for payment of outstanding principal amount and applicable Late Payment Surcharge for renewable power supplied by the Petitioner to the Respondent under the Power Supply Agreement dated 7.8.2018, and further directions to the Respondent for signing a Supplementary PSA incorporating developments regarding the sale of power by the Petitioner to the Respondent (Part-heard).
13.	970/MP/2025	DBPL	Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.08.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 (Suo-Moto) and Petition No. 4/SM/2024 (Suo-Moto) respectively.
14.	788/MP/2025	DBPL	Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No.6/SM/2021 (suo-moto) and Petition No. 4/SM/2024 (suo-moto) respectively (Interlocutory application for directions).
15.	550/MP/2025 alongwith I.A.No.130/2025	ARPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking an extension of the start date of connectivity as per the Intimation of Final Grant of Connectivity dated 19.1.2024 and quashing of the invoices dated 7.2.2025 and 3.3.2025 issued by CTUIL (Interlocutory application for interim stay).
16.	830/MP/2025	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notice dated 4.9.2025 issued by Central Transmission Utility

				of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against potential revocation of connectivity.
	17.	850/MP/2025	RVSPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with relevant provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in respect to timeline for achieving Financial Closure as a condition subsequent to be satisfied by the Connectivity Grantee under Regulation 11A(2) thereof.
	18.	45/MP/2026	Urjashachar	Petition under Section 79 of the Electricity Act, 2003 challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended).
	19.	110/MP/2026	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking determination of Cost-Sharing and Tariff For 400 kV Bays at Jam Khambhaliya Sub-Station utilized for ISTS purposes.
	20.	112/MP/2026	Vena Energy	Petition under Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant articles of the Power Purchase Agreement dated 3.5.2021 executed between the Petitioner herein with Solar Energy Corporation of India Limited, invoking the Regulatory, Adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present Petition in relation to its 160 MW Blended Wind Power Project in the state of Karnataka and pass consequential order(s.)
	21.	248/MP/2026	MBPMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 18.01.2014 and Schedule 1 Clause VIII of the Power Purchase Agreement dated 20.01.2014 and in terms of this Commission's Order dated 03.06.2019 passed in Petition No. 156/MP/2018 seeking: a) Validation and approval for recovery of the Change in Law compensation, along with the applicable carrying cost/ interest/ late payment surcharge thereof, on account of the additional operational expenditure and additional capital expenditure incurred by the Petitioner towards compliance with the statutory mandate under the Ministry of Environment, Forest & Climate Change Notification dated 25.1.2016 relating to transportation and utilization of fly-ash, which has already been recognized as a Change in Law event by this Commission and the additional expenditure thereof by MB Power has been in-principally admitted by this Commission in its Order dated 03.06.2019 passed in Petition No. 156/MP/2018, and; b) Issuance of appropriate directions to Respondents for payment of additional operational expenditure and

				additional capital expenditure incurred by the Petitioner towards transportation and utilization of the fly-ash along with the applicable carrying cost/ interest/ late payment surcharge.
	22.	235/MP/2026	WRLDC	Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 30 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 seeking recovery of the outstanding Fees & Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.
	23.	4/MP/2026	CTUIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1- MPZES Utilities Limited
	24.	I.A. Diary No.616/2026 in Petition No. 669/MP/2025	AEPL	Interlocutory application seeking urgent directions for Preservation of the Subject Matter of the present Petition pending pronouncement of the Order reserved by the Commission (On admission)
20.8.2026 Thursday At 2.30 P.M. Through Physical Mode only	25.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	26.	13/RP/2026 alongwith I.A.No.83/2026	GUVNL	Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions).
25.8.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	299/MP/2026	PSPCL	Petition under Regulation 26(9) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 61(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019; Regulations 110, 111, 112 and, 113 of the CERC (Conduct Of Business) Regulations, 1999; and Regulations 64 And, 65 of the CERC (Conduct Of Business) Regulations, 2023 seeking directions regarding the Sharing of Net savings arising out of the refinancing of Loan by Damodar Valley Corporation in respect of its Bokaro Thermal Power and Raghunathpur Thermal Power Generating Stations for the period from 1.4.2014 to 31.3.2019 and 1.4.2019 to 31.3.2024 (On admission)
	2.	387/MP/2026	RNTPL	Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd./ Respondent No. 2 as the Security Trustee and for creation of security interest over the assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of

				Pledge, Declaration, Undertaking and other Financing Agreements, for the development of the Transmission Project (On admission)
	3.	302/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 13.10.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 167 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant (On admission).
	4.	305/MP/2026	ASEAP3L	Petition under Section 79 of the Electricity Act, 2003 seeking quashing of the Bill/Invoice dated (i) 02.03.2026; and (ii) 01.04.2026 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,76,569/-, amongst other reliefs (On admission).
	5.	266/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 07.03.2022 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant(On admission).
	6.	267/MP/2026	AGE25L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreements dated 14.12.2021, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 500 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant, for which PPAs have been executed between the Petitioner i.e. Adani Green Energy Twenty-Five Limited, and Solar Energy Corporation of India Ltd (On admission).
	7.	364/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 01.10.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 200 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant (On admission).
	8.	Diary No. 369 & 418/2026	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking declaratory and consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations (Interlocutory application for urgent listing) (On admission)

	9.	418/MP/2026	PGCIL	Petition under Section 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026 seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Western Region (On admission)
	10.	422/MP/2026	ABRSL	Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom (On admission).
	11.	115/MP/2026	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 01.04.2024 to 31.03.2029 in respect of Neyveli Mines as per CERC (Terms and conditions of Tariff) Regulations, 2024.
	12.	Diary No. 394/2026	KCTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited
	13.	373/TL/2026	CBRTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Chitradurga Bellary REZ Transmission Limited
	14.	41/MP/2014 alongwith I.A. No 110/2026	AREPL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Interlocutory Application for seeking revival of the captioned petition and taking on record the amended petition) (Received by Remand).
	15.	14/MP/2014	KVKEL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	16.	327/MP/2013	Diwakar Solar	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	17.	194/MP/2021	TRN EPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.06.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.

	18.	275/MP/2020 alongwith I.A.No.132/2026	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 signed between the Petitioner and the Respondent seeking suitable directions for the release of the payment of cumulative amount of Rs. 32,51,77,020/-raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2016, January, 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011 (Interlocutory application for directions).
	19.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	20.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
	21.	15/RP/2024 alongwith I.A.No.97/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024(Interlocutory application for interim reliefs).
	22.	16/RP/2024 alongwith I.A.No.47/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024 (Interlocutory application for interim directions).
	23.	201/MP/2026	NRSSXXXIB	Petition under Section 79 of the Electricity Act, 2003 and in terms of the directions issued by this Commission in Order dated 27.12.2023 passed in Petition No. 94/MP/2021 for seeking compensation for the additional expenditure incurred for installation of Optical Ground Wire (OPGW) on the 400 kV D/C Kurukshetra Malerkotla transmission line by replacing the existing earth wire under Change in Law provisions of the Transmission Service Agreement dated 2.1.2014.
	24.	204/MP/2026 alongwith I.A.141/2026	ABC RJ2	Petition under Sections 61, 63, 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 and Article 12 of Power Purchase Agreement dated 05.10.2020 (PPA) and Supplementary PPA dated 16.07.2021 for approval of Change in Law events and seeking a corresponding declaration and consequential relief in the form of compensation on account of the Change in Law events, in terms of the PPA(Interlocutory application for urgent listing and directions).
	25.	251/MP/2026	JSWREL	Petition under Section 79 of the Electricity Act 2003 seeking compensation by way of additional expenses incurred on account of change in goods and services tax in terms of Article 12 of Power Purchase Agreement dated 1.5.2021.
	26.	218/MP/2026	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power

				Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited from 22.12.2016 to 20.8.2023.
	27.	245/MP/2026	SC7PIPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended) seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty to extend the SCOD of Petitioner's 150 MW Wind Power project with connectivity granted at Solapur PS on account of delay faced by the Petitioner in commissioning the Project which are beyond its control and for reasons not attributable to the Petitioner.
	28.	254/MP/2026	KREPL	Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation with interest for the generation loss suffered due to delay in operationalization of 300 MW connectivity dated 07.02.2024 granted to the Petitioner at Bikaner II PS and directions to Northern Regional Load Despatch Centre to ensure that the Petitioner is granted T-GNA for the entire capacity i.e., 300 MW till the Petitioner's connectivity is operationalised by CTUIL.
	29.	230/MP/2026	CTL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 30.09.2021 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
	30.	974/MP/2025 alongwith I.A. No.8/2026	NLCIL	Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act, 2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020 (Interlocutory application for amendments of the Petition).
	31	205/MP/2026	TPREL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
	32.	847/MP/2025	DPTL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003, read with relevant provisions of Transmission Service Agreement dated 9.2.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023.
	33.	319/MP/2026 alongwith I.A.No.114/2026	SSPL	Petition under Section 79 of the Electricity Act, 2003 ("Electricity Act") read with Regulations 41 and 42 of this Commission's GNA Regulations and Regulation 65 of Conduct of Business Regulations, 2023 ("CoB Regulations") seeking directions to the Central Transmission Utility of India Limited qua the revocation of connectivity

				granted to the Petitioner. (Interlocutory application for interim reliefs)
27.8.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Video- Conferencing	1.	336/MP/2026	DVC	Petition seeking approval of additional capital expenditure for implementation of Hydrobin System at Koderma Phase I (2x500 mw) thermal power generating station in DVC in accordance with the Environmental Clearance conditions read with MoEF&CC, GoI Notifications dated 7.12.2015 & 31.12.2021, which amount to change in law events (On admission).
	2.	337/MP/2026	PPCL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Regulation 15 (1)(d) of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 and Regulations 70 (A)(a) and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the relaxation of the Normative Annual Plant Availability Factor (NAPAF) for the 1371 MW Pragati-III Combined Cycle Gas Power Project at Bawana the period 16.8.2025, 5.1.2026 (On admission).
	3.	341/MP/2026	KITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 and Articles 11 and 12 of the Transmission Service Agreement dated 17.02.2022 executed between Kishtwar Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/ declaration recognizing Force Majeure Events and the Change in Law Events that impacted the implementation of the Project and the Petitioner's right to consequential relief (On admission).
	4.	353/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 02.09.2022 passed by this Hon'ble Commission in Petition No. 261/TT/2015 directing billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network(On admission) .
	5.	Diary No.466/2026	TSPPL	Petition under Section 79(1)(c) & 79(1)(k) of the Electricity Act 2003 read with Regulations 11A, 41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking direction to Central Transmission Utility of India to allow conversion of 408 MW connectivity granted to the Petitioner from land route to Power Purchase Agreement / Letter of Award route(On admission) .
	6.	Diary No.582/2026	DPIPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), seeking appropriate directions in furtherance of the Order dated 31.05.2026 passed by this Hon'ble Commission in Petition No. 1015/MP/2025 and the subsequent Order dated 10.07.2026 passed in Petition No. 11/SM/2026(On admission)
	7.	382/TD/2026	EEPTPL	Application under Section 14 and Section 15 (1) of Electricity Act, 2003 read with Regulation 15

			(1) and Regulation 9 (4) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category- IV to Category- III.
8.	330/TL/2026	RIVCPTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License granted to POWERGRID Mandsaur Transmission Limited
9.	351/TL/2026	Rajasthan IVATL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 5 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of transmission licence in respect of the RTM schemes approved by Central Transmission Utility of India Limited vide Office Memorandum dated 20.01.2025 and 5.5.2025.
10.	985/GT/2025	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) (hereinafter called as Kahalgaon-II) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
11.	762/GT/2025	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) for the period from 1.4.2024 to 31.3.2029.
12.	889/GT/2025	NTPC	Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
13.	977/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Dhauliganga Power Station.
14.	116/GT/2026	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamara-II Power Station.
15.	162/GT/2026	RGPPPL	Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
16.	163/GT/2026	RGPPPL	Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2024 to 31.3.2029
17.	52/GT/2026	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Durgapur Steel Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
18.	656/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Durgapur Steel Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
19.	941/GT/2025	NTPC	Petition for approval of tariff of Tanda Super Thermal Power Station Stage-II (2x660 MW) for the period from 1.4.2024 to 31.3.2029.
20.	991/GT/2025	NTPC	Petition for revision of tariff of Tanda Super Thermal Power Station Stage-II (1320 MW) for the period from Station COD (i.e. 1.7.2021) to 31.3.2024 after the truing up exercise.
21.	144/GT/2026 alongwith	OTPC	Petition for approval of determination of tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based

	I.A.dy.No.411/2026		Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2024 to 31.3.2029(Interlocutory application for urgent listing and seeking directions).
22.	128/GT/2017	NEEPCO	Petition for approval of tariff of Tripura Gas Based Power Plant 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019 (Remand matter).
23.	982/GT/2025	NTPC	Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
24.	1017/GT/2025	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period from 01.04.2024 to 31.03.2029.
25.	1013/GT/2025	NTPC	Petition for revision of tariff of Koldam HEP for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
26.	947/GT/2025	NTPC	Petition for approval of tariff for Koldam Hydro Electric Project (4 x 200 MW) for the period 2024-29.
27.	258/GT/2026	NHPC	Petition for determination of tariff for the period 23.12.2025 (COD of first unit) to 31.3.2029 in respect of Subansiri Lower HE Project (2000 MW) of NHPC Limited.
28.	140/GT/2026	NHPC	Petition for truing up of tariff for the period 2019-24 and approval of the tariff for the period 2024-29, in respect of Teesta Low Dam-III Power Station.
29.	161/GT/2026	NLCIL	Petition for truing up of tariff for NLC Tamilnadu Power Limited (NTPL) (2x500MW) for the period from 1.4.2019 to 31.3.2024
30.	139/GT/2026	NLCIL	Petition for determination of tariff for NLC Tamilnadu Power Limited (NTPL) (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029
31.	1025/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2019 to 31.3.2024.
32.	19/GT/2026	DVC	Petition for determination of tariff for 2024-29 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2024 to 31.3.2029.
33.	898/GT/2025	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) for the period from 1.4.2024 to 31.3.2029.
34.	894/GT/2025	NTPC	Petition for revision of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) (hereinafter called as Sipat-I) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
35.	171/GT/2025	NTPC	Petition for approval of tariff of Ramagundam Super Thermal power Station Stage-I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.
36.	459/GT/2025	NTPC	Petition for revision of tariff of Ramagundam Super Thermal Power Station Stages-I&II (2100 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
37.	181/GT/2026	NTPC	Petition for revision of tariff of Korba STPS Stage-III (500 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
38.	101/GT/2026	NTPC	Petition for approval of tariff of Korba Super Thermal Power Station Stage-III (500 MW) for the period from 01.04.2024 to 31.03.2029.
39.	740/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power

				Station, Unit-4 (210 MW) for the period from 1.4.2019 to 31.3.2024.
	40.	703/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2024 to 31.3.2029.
	41.	12/RP/2026	SJVNL	Petition for review of the order dated 14.1.2026 in Petition No. 50/GT/2025.
	42.	111/MP/2014	HEGCPL	Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term Open Access in inter-State transmission and related matters) Regulations, 2009(Received by Remand)
	43.	266/MP/2024 alongwith I.A.No.58/2026	NTPC	Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024 seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station i.e., Barh-II STPS for the period from Commercial Operation Date i.e., 01.04.2024 to 31.03.2029 (Interlocutory application for change of Name).
	44.	31/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.
	45.	337/MP/2025	PSRIPL	Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, in relation to refund of the excess amount of Rs. 2,51,55,786/- towards the Transmission and SLDC charges along with 18% interest to EID Parry's Power Plant at Kakinada.
	46.	Diary No. 625/2026 alongwith I.A.Nos.626.627 & 635/2026	HESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A, 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (and its subsequent amendments), inter-alia seeking a direction upon the Central Transmission Utility of India Limited not to revoke the connectivity of 270 MW of the Petitioners, amongst other relief(s) Interlocutory application's for urgent listing and interim reliefs)(On admission)
27.8.2026 Thursday At 2.30 P.M. Transmission Tariff Petitions Coram : Member (Tech.) Member (Law) Through Video- Conferencing	1.	916/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets under Rihand Transmission System in Northern Region.
	2.	997/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period (Part-A) in the Northern Region.
	3.	12/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset: 1 no. 220kV Shahjahanpur (PG) - Gola (UP) Ckt-1 Line Bay (209) at Shahjahanpur (PG) 400/220kV Sub-

				station under Implementation of 220kV Bay at Shahjahanpur (PG) 400/220kV Sub-station.
	4.	38/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 132 kV D/C Roing (PG) -Chapakhowa (AEGCL) Transmission Line along with associated line bays at Roing (PG) and Chapakhowa (AEGCL) end under Project – "North Eastern Region Strengthening Scheme-X" in North Eastern Region.
	5.	928/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern-Northern Inter-regional HVDC Transmission System in Eastern Region.
	6.	23/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission triff for 2024-29 tariff block for Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal-Part-B in the Northern Region.
	7.	33/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset for Strengthening Scheme in Northern Region.
	8.	36/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets under Moga-Hissar-Bhiwani Transmission System in Northern Region.
	9.	63/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for establishment of state-of-the-art Unified Centralized Network Management System U-NMS for ISTS and state utility communication NETWORK in Eastern Region.
	10.	72/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos. 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under North Eastern Region Strengthening Scheme-IX in North Eastern Region.
	11.	79/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 4 nos. of 220kV line bays at Khatkar (Jind) sub-station for LILO of both circuit of 220kV Jind HVPNL to PTPS D/C line at 400kV PGCIL Khatkar (Jind) substation and Asset-2: 2 nos. of 220kV line bays at Naggal (Panchkula) substation for 220kV D/C line from 400kV PGCIL (Panchkula) to proposed 220kV substation Sadhaura.
	12.	166/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block Assets under Provision of SPARE ICTs in Eastern Region.
	13.	174/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 02 Nos. 400 kV line bays at Alipurduar Substation under "Transmission System Strengthening in Indian System for

				Transfer of power from Mangdechhu Hydroelectric Project in Bhutan in North Eastern Region.
	14.	118/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 765 kV Spare (1-ph) Reactor unit at 765 kV Chilakaluripeta Sub-station and Asset-2: Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor at 765 kV Chilakaluripeta Sub-station in the Southern Region.
	15.	225/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block Assets under Eastern Region Strengthening Scheme XX (ERSS-XX) in Eastern Region.
	16.	238/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Augmentation of Transformation Capacity at 400/220 kV Kurukshetra (PG) and Patiala (PG) Sub-station.
	17.	253/TT/2026	PGCIL	Petition for determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Assets under establishment of state-of-the-art unified Centralized Network Management System U-NMS for ISTS and state utility communication network.
	18.	260/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets Asset-1: Combined Asset of a) 400KV D/C Bhadla (POWERGRID)- Bhadla (RVPNL) Ckt -1 & 2 along with associated bays at Bhadla (POWERGRID) Sub-station etc.
	19.	276/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under Project "Reliable Communication Scheme under Central Sector for Southern Region.
	20.	279/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Connectivity and LTA for 325 MW Wind Project of M/s SBESS Services Projects Private Limited in Western Region.
	21.	325/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 02 No of Assets under Project "North Eastern Region Strengthening Scheme-XI in North Eastern Region.
	22.	344/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR -1) in Western Region".
	23.	375/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV Transmission system associated Farakka-I & II STPS in Eastern Region.

	24.	509/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission System associated with Loktak HEP in North Eastern Region.
	25.	571/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Kathalguri Gas based Combined Cycle Project in North Eastern Region.
	26.	151/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V) in North Eastern Region.
	27.	99/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission System associated with Teesta (Stage-V) HEP in Eastern Region.
	28.	731/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Singrauli-Vindhyachal Transmission Line along with (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.

By order of the Commission

Sd/-
T.D. Pant
Joint Chief (Legal)
24.8.2026